

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.907/2001

Dated this Thursday the 20th Day of December, 2001.

Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman
Hon'ble Smt. Shanta Shastri, Member (A).

Shri S.R. Kandalkar,
LDC, O/o Executive Engineer, CPWD,
Belapur, Residing at C.G.S. Colony,
Bldg. 219, 4th Floor, Sector I,
Kane Nagar, Antop Hill,
Mumbai-400037.

.. Applicant.

(By Advocate Shri K.R. Yelwe)

Versus

1. Union of India, through
the Director General, CPWD,
Nirman Bhavan, New Delhi-1.
2. The Superintending Engineer,
Mumbai Central Circle II,
Central Public Works Deptt.,
C.G.S. Colony, Ghatkopar (W),
Mumbai - 400 086.
3. The Executive Engineer,
Navi Mumbai Central Division,
Central Public Works Department,
C.G.O. Bldg., 7th Floor,
CBD Belapur,
Navi Mumbai-400 416.
4. The Executive Engineer (P&A),
Mumbai, Central Circle I,
CPWD, Old C.G.O. Bldg., 5th Fl.,
M.K. Road, Mumbai-400020.

.. Respondents

ORDER (ORAL)

[Per : Justice B.N. Singh Neelam, Vice Chairman]

Shri K.R. Yelwe, Learned Counsel for the
applicant ~~has~~ ^{has filed} this O.A. being aggrieved by the order
so passed by which his basic pay of Rs.4430/- is reduced
to Rs.3725/- and the respondents have started making

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recovery of the amount from his salary. By challenging this order a copy of which is filed and marked as Annexure A-1 and Annexure A-2, ^{it} is submitted that the order so passed is arbitrary and against the principles of natural justice. In this connection it is also argued that, the applicant had also filed representation before the Superintending Engineer figuring herein as Respondent No.2 which is dated 3.9.2001 (Annexure A-8), but the same has not yet been disposed of.

2. After hearing the Learned Counsel for the applicant and in ^{the} background of facts and circumstances discussed above ^{we dispose of this O.A.} at this stage itself by giving a direction to the respondent concerned i.e. Respondent No.2 as to dispose of the representation (Annexure A-8) within a period of 3 months from the date of receipt of copy of this order by passing a speaking and reasoned order. However, as prayed for the recovery so made shall be kept in abeyance till the disposal of the representation ^{by} which stipulated time is indicated. The O.A. stands accordingly disposed of, with no order as to costs.

Smt. Shanta Shastri
(Smt. Shanta Shastri)
Member (A)

B.N. Singh Neelam
(B.N. Singh Neelam)
Vice Chairman.